

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 419 of 2018 IN APPEAL NO. 84 of 2018
& IA NOS. 419 & 420 OF 2018**

Dated: 12th April, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

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| The Tata Power Company Limited (Distribution) | ... | Appellant(s) |
| Vs. | | |
| Maharashtra Electricity Regulatory Commission & Ors. | | Respondent(s) |

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|-------------------------------|---|--|
| Counsel for the Appellant(s) | : | Mr. Vikas Singh, Sr. Adv. Mr. Amit Kapur Mr. Apoorva Misra Mr. S. Venkatesh Mr. Malcolm Desai Mr. Pratyush Singh Mr. Somesh Srivastava |
| Counsel for the Respondent(s) | : | Mr. Buddy A. Ranganadhan Ms. Aanchal Arora for R.1 Mr. Varun Pathak Mr. Manuj for R.2 Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Mr. Anand K. Ganesan for R.3 |

ORDER

Admit. Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 10.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

Learned counsel for the appellant is at liberty to inform the State Commission about listing of the appeal for hearing on 20.07.2018 before this Tribunal.

List the matter for hearing on 20.07.2018.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member